

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 267 & 278 to 308 of 2018 &
I.A. No. 3051 of 2019

In the matter of:

Adarsh Buildestate Ltd. & Ors.

....Appellant

Vs.

Union of India

....Respondent

Present:

Appellant: Present but appearance not marked.

**Respondent: Mr. Ashim Sood, Mr. Rhythm B. and Mr. Reshu Jain,
Advocates for SFIO, Union of India.**

ORDER

04.03.2020: Learned counsel for the Respondent submits that the Respondent is exploring the possibility of finding suitable person who could substitute Shri Shyam Murari Nigam, Executive Officer appointed in terms of order of this Appellate Tribunal dated 4th October, 2018, which was subsequently modified by order dated 7th December, 2018. Four weeks' time, as sought, is allowed. Learned counsel for the Respondent may file affidavit with regard to the current status of probe being conducted by various agencies including SFIO, within two weeks.

Post the appeal for admission (after notice) on **8th April, 2020 at 2:00 PM.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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